

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl.) No. 247 of 2020

Shankar Prasad Keshari & Ors. ... Petitioners

Versus

The State of Jharkhand & Ors. Opposite Parties

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK

(Through: Video Conferencing)

For Petitioner : Mr. Birendra Kumar, Advocate

For Opposite Party-State : Mr. Prakash Chandra Roy, SC (L & C) –I

For O.P. Nos. 4 & 5 : Mr. S.P. Roy, Advocate

03/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of the learned counsel for the opposite parties, put up this case after two weeks' for compliance of the Court's order dated 19.12.2019.

In the meantime, the opposite party-State is directed to file show cause.

(Dr. S.N. Pathak, J.)